

[*Translation*]

New Fair Price Shops

1604. SHRI RAM LAL RAHI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Government propose to open more fair price shops in the country during the year 1991-92; and

(b) if so, the number and places where these shops are proposed to be opened, State-wise?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDER SINGH): (a) and (b). Implementation of the Public Distribution System (PDS) is with State Governments/UT Administrations, which decide on the number of new fair price shops to be opened and their location. Opening of new shops is done by them on an ongoing basis, depending on need in a particular area, viability etc.

[*English*]

Fee For Compounding Cases of Construction by DDA

1605. SHRI THAN SINGH JATAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any fee has been fixed by the Delhi Development Authority for compounding cases of construction of residential buildings in approved colonies in violation of rules/regulations prescribed by that authority; if so, the rates thereof violation-wise;

(b) whether any of the fees mentioned in (a) above is levied by the DDA on owners if construction of their residential buildings have been completed within the permitted

time-limits but they could not complete the formalities of obtaining form 'D' and completion/occupation certificate immediately after completion of construction for reasons beyond their control; if so, the rates of fee levied by that Authority and justification for the same; and

(c) whether DDA propose to review cases mentioned in (b) above and if so, the procedure for the same?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) The deviations which can be compounded and the rates at which these are compounded by the Delhi Development Authority are given in the statement below.

(b) Cases in which application for completion/occupation certificate is not made within the period of validity of the sanctioned plan are treated as cases of delay in construction. The rates of penalty for different periods of delay on residential plots, valid upto the 31st March, 1991, are as follows:

For the first 3 years	— No penalty
For the fourth year	— Rs. 4/- per sq.m.
For the fifth year	— Rs. 6/- per sq. m.
6-10 years	— Rs. 8/- per sq.m.
11-15 years	— Rs. 12/- per sq.m.

for each year plus an additional penalty at 15% of the pre-determined rates for the current years or 50% of the cost of the plot whichever is higher. Beyond 15 years, permission is given by the Vice-Chairman, D.D.A., at his discretion in exceptional circumstances. In such cases, penalty is payable at Rs. 12/- part s.q. m. plus 25% of the pre-determined rates for the current year or 50% of the cost of the plots whichever is higher.